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12.18 hrs.

PAPERS LAID ON THE TABLE
DEFENCE SERVICES ESTIMATES, 1975-76

THE MINISTER OF FINANCE (Shri C. Subramaniam): I beg to lay on the Tabel a copy of the Defence Services Estimates, 1975-76 (Hindi and English versions). [Placed in Library See No. LT-9173/75]

AIRCRAFT (1ST AMDT.) RULES, 1975
THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND CIVIL.
AVIATION (SHRI SURENDRA PAL
SINGH): I beg to lay on the Table a
copy of the Aircraft (First Amendment) Rules, 1975 (Hindi and English
versions) published in Notification No.
G.S.R. 260 in Gazette of India dated the
22nd February, 1975, under section 14A
of the Aircraft Act, 1934, together with
an explanatory note. [Placed in Library
See No. LT. 9174/75.]

Annual Report of Cardamon Board, Ernakulam for 1973-74 and Report (1974) of Tariff Commission re. Dye-Intermediates Industry

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board, Ernakulam. for the year 1973-74, [Placed in Library. See No LT-9175/75]
- (2) A copy of the Hindi version of the Report (1974) of the Tariff Commission on the continuance of protection to the Dye-mtermediates Industry, under subsection(2) of section 16 of the Tariff Commission Act, 1951. [Placed in Library. See No. LT-1976-75.]

(Interruptions)

MR. SPEAKER: I am not allowing anybody. Kindly sit down. I have

fixed it for 18th. Mr. Madhu Limaye had written to me that it should be fixed for 24th because he is going out.

I am not calling any gentleman now. Please sit down.

(Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour). We have no intention to offend you in a manner which is not fair. We want to adhere to the rules of procedure We have nothing personal against you. What does the rule say?

"Rule 334A. A notice shall not be given publicity...

MR. SPEAKER: I have already made my observations. I do not want any more observations. All of you please sit down. I am not allowing anyone.

12.21 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY_GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the North-Eastern Areas (Reorganisation) Amendment Bill, 1975, which has been passed by the Rajya Sabha at its sitting held on the 13th March, 1975"

NORTH-EASTERN AREAS (RE-ORGANISATION) AMENDMENT BILL

SECRETARY-GENERAL: Sir, I lay on the Table of the House the North-Eastern Areas (Reorganisation) Amendment Bill, 1975, as passed by Rajya Sabha,

12.211 hrs.

ASSENT TO BILLS

SECRETARY GENERAL: Sir, I also lay on the Table following two Bills

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[Secretary-General]

passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 28th February, 1975:—

B. O. H.

- (1) The Indian Tariff (Amendment)

 Bill 1975:—
- (2) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1975.

12.22 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the work commencing 17th March, 1975, will consist of:—

- Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion on the Resolution seeking disapproval of the North-Eastern Areas (Reorganisation) Amendment Ordinance, 1975 and consideration and passing of the North-Eastern Areas (Reorganisation) Amendment Bill, 1975, as passed by Rajya Sabha.
- (3) Discussion and voting of-
 - (a) Supplementary Demands for Grants (Railways) for 1974-75.
 - (b) Demand for Excess Grants (Railways) for 1972-73.

- (c) Supplementary Demands for Grants (General) for 1974-75.
- (4) General Discussion on the Gujarat Budget for 1975-76.
- (5) Discussion and voting on-
 - (a) Demands for Grants on Account (, (Gujarat) for 1975-76.
 - (b) Supplementary Demands for Grants (Gujarat) for 1974-75.
- (6) General Discussion on the Pondicherry Budget for 1975-76.
- (7) Discussion and voting on-
 - (a) Demands for Grants on Account (Pondicherry) for 1975-76.
 - (b) Supplementary Demands for Grants (Pondicherry) for 1974-75.
- (8) Discussion on the Resolution seeking disapproval of the Press Council (Amendment) Ordinance, 1974 and consideration & Passing of the Press Council (Amdt.) 1311, 1975, as passed by Rajya Sabha.
- (9) Discussion on the Resolution seeking disapproval of the Air Force & Army Laws (Amendment) Ordinance, 1975 and consideration & passing of the Air Force and Army Laws (Amendment) Bill, 1975 as passed by Reiya Sabha.

I would like to add that the Discussion on the Resolution seeking disapproval of the North-Eastern Areas (Reorganisation) Amendment Ordi-